

ANNEXURE - A

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH LUCKNOW

INDEX SHEET

CAUSE TITLE O. A. 323 of 19<sup>8</sup> 89 (L)

Name of the parties A. K. Gupta

Applicant.

Versus.

Union of India and Others

Respondents.

Part A.B.C.

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Cihhat

Cihhat the 1<sup>st</sup> of May  
1992

checked

Prem Prakash

Dated 15.5.1992

(A3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

.....  
Registration O.A. No. 323 of 1989(L)

A.K. Gupta .... Applicant

Vs.

Union of India and ors.... Respondents

Hon' Mr. Justice Kamleshwar Nath, V.C.

Hon' Mr. K. Obayya, A.M.

(By Hon' Mr. Justice Kamleshwar Nath, V.C.)

The above application under section 19 of the Administrative Tribunals' Act No.XIII of 1985, has been filed by the applicant seeking relief to quash the impugned order dated 6.7.89, contained in Annexure No.2.

2. We have heard the learned counsel for the applicant and perused the documents on record. An identical case registered as O.A. No. 322 of 1989(L) Angad Lal Vs. Union of India and ors has been dismissed in limine, today by us for reasons recorded therein, and those very reasons would apply to the present case also, with the difference that the maximum length of performing the duties at any one time amongst the various broken periods is only 10 days. The application is dismissed in limine with no order as to costs.

*R. B. Obayya*  
MEMBER (A)

*H.*  
VICE CHAIRMAN

(sns)

December 19, 1989

Lucknow.

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GENERAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

Central Administrative Tribunal  
Circuit Bench, Lucknow  
15/12/2000

Registration No. 323 of 1989 (A)

Deputy Registrar (J)

APPLICANT(S) A.K. Gupta

RESPONDENT(S) Union of India & Others

Particulars to be examined

Endorsement as to result of examination

1. Is the appeal competent ? Yes
2. a) Is the application in the prescribed form ? Yes  
b) Is the application in paper book form ? Yes  
c) Have six complete sets of the application been filed ? ~~Yes~~ Five Sets filed
3. a) Is the appeal in time ? Yes  
b) If not, by how many days it is beyond time ?  
c) Has sufficient cause for not making the application in time, been filed ?
4. Has the document of authorisation Vakalatnama been filed ? Yes
5. Is the application accompanied by B.D./Postal Order for Rs.50/- Yes
6. Has the certified copy/copies of the order(s) against which the application is made been filed ? Yes
7. a) Have the copies of the documents relied upon by the applicant and mentioned in the application, been filed ? Yes  
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?  
c) Are the documents referred to in (a) above neatly typed in double space ? Yes
8. Has the index of documents been filed and pagining done properly ? Yes
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application ? Yes
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ?

Particulars to be ExaminedEndorsement as to result of examination

11. Are application/duplicate copy/spare copies signed ? Yes
12. Are extra copies of the application with Annexures filed ? Yes
- a) Identical with the Original ? Yes
- b) Defective ? —
- c) Wanting in Annexures —
13. Have the file size envelopes bearing full addresses of the respondents been filed ? —
14. Are the given address the registered address ? Yes
15. Do the names of the parties stated in the copies tally with those indicated in the application ? Yes
16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ? —
17. Are the facts of the case mentioned in item no. 6 of the application ? Yes
- a) Concise ? Yes
- b) Under distinct heads ? Yes
- c) Numbered consecutively ? Yes
- d) Typed in double space on one side of the paper ? Yes
18. Have the particulars for interim order prayed for indicated with reasons ? Yes
19. Whether all the remedies have been exhausted. Yes

dinesh/

Central Administrative Tribunal  
Circuit Bench  
Date of filing 15-11-89  
Date of Receipt 15-11-89

AV

Deputy Registrar(J)

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
(CIRCUIT BENCH), LUCKNOW.

Application No. 323 of 1989 (4)

Ashok Kumar Gupta

.. Applicant

Versus

Union of India & others

.. Respondents

I N D E X.

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Lucknow:

Date: 15-11- 1989.

J. H. Patel  
C. T. Farwani  
Advocate  
Counsel for the Applicant

(AB)

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,  
(CIRCUIT BENCH), LUCKNOW.

Application No. 323 of 1989 (L)

(APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985)

Ashok Kumar Gupta, aged about .. Applicant  
30 years, son of late Pyare Lal  
Gupta, resident of House No. 512/  
384, 4th Lane, Nishatganj,  
Lucknow.

versus

1. The Union of India through the Secretary to the Government of India, Information & Broadcasting, New Delhi.
2. Doordarshan through its Director General, Sansad Marg, New Delhi.
3. Doordarshan Kendra, through its Director, 24, Ashok Marg, Lucknow. .. Respondents

Details of the Application

1. Particulars of Applicant :

- (i) Name : Ashok Kumar Gupta.
- (ii) Father's name : Late Pyare Lal Gupta
- (iii) Designation & Office in which employed : Lightening Assistant, Doordarshan Kendra, 24, Ashok Marg, Lucknow.

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: 2 :

(iv) Office address : Doordarshan Kendra,  
24, Ashok Marg,  
Lucknow.

(v) Address for service of all notices : House No.512/384, 4th Lane,  
Nishatganj, Lucknow.

2. Particulars of respondents :

(i) Name and/or design-: (1) The Secretary to the  
Government of India,  
Ministry of Information  
and Broadcasting,  
New Delhi.

(2) The Director General,  
Doordarshan,  
Sansad Marg,  
New Delhi.

(3) The Director,  
Doordarshan Kendra,  
24, Ashok Marg,  
Lucknow.

(ii) Office address of Respondents : (1) Ministry of Information  
and Broadcasting, New  
Delhi.

(2) Sansad Marg, New Delhi.

(3) 24, Ashok Marg, Lucknow.

(iii) Address for service of all notices : As given in sub-para (ii)  
above.

3. Particulars of the order against which application  
is made :

(i) The application is directed against the order  
dated 6.7.1989, issued by the Director, Doordarshan,  
Lucknow (Respondent No.3), by which empanelled persons like

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Applicant, are restricted to be re-employed at the time when they have become overage and at the time when they have become ineligible to serve elsewhere.

(ii) Subject in brief : The Applicant is being denied the regular appointment as the Office Order dated 6.7.1989 imposes a restriction that the empanelled persons shall not be considered for re-employment in future.

4. Jurisdiction of the Tribunal :

The Applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. The Applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. Facts of the case :

(1) That the Applicant was selected through a Selection Committee, duly constituted by the Department, alongwith thirteen other persons on the post of Lightening Assistant (Casual) and a panel was prepared of these persons.

(2) That there were six permanent posts of

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Lightening Assistant in the Department and on one post of Lightening Assistant four casual Lightening Assistants were assigned work term by term almost equally shose names were there in the panel.

(3) That the work and conduct of the Applicant have always been satisfactory and nothing adverse was ever communicated to him. His work and conduct have been appreciated by his superior officers.

(4) That it may be stated here that the Applicant was allotted work from time to time and at the end of the month payments were made to him.

(5) That the Applicant was appointed on the aforesaid post in May 1985 (22.5.1985) and he continued to work on the same post of Lightening Assistant upto 15.3.89 and as such he has completed/worked more than 240 days on the said post. A chart showing the days worked by the Applicant is being filed as Annexure No.1 to this application.

(6) That the grievances of the Applicant is that an Office Order has been issued (dated 6.7.1989) by the Respondent No.3 by which it was ordered that empanelled persons like the Applicant, shall not be engaged in work in future in the Doordarshan Kendra, Lucknow. Besides this the Respondents have retained some persons of their choice in service while the services of the Applicant have been discontinued. A true copy of this impugned order is being filed as Annexure No.2 to this application.

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(7) That it would not be out of place to mention here that prior to passing of the order dated 6.7.1989, an order was passed on 3.6.1989 by the same authority i.e., Director, Doordarshan Kendra, Lucknow, to the effect that only the eligible and experienced persons should be engaged on the basis of contract. A true copy of this document is being filed as Annexure No.3 to this application.

(8) That it would be pertinent for mentioning here that at present there are twelve permanent posts of Lightening Assistant ~~xxx~~ in the department, and the Respondents have appointed ~~xx~~ 4 to 5 inexperienced persons and whose names are not brone in the panel.

(9) That at the time of appointment, the Applicant was told that he should not make himself engage elsewhere so as to be regularised.

(10) That the Casual Lightening Assistants engaged in Doordarshan, Delhi, who have become overage, while remaining in service in the department, have been regularised by the direction issued by the Director General, Doordarshan. A true copy of the direction, on the basis of which the Casual Lightening Assistants, engaged in Doordarshan, Delhi, were regularised in service, is being filed as Annexure No.4 to this application.

(11) That the case of the Applicant further gets strength from the fact that an office Memorandum, ~~xxxxxx~~

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issued from the Directorate General, Doordarshan, New Delhi, by which it was required from all the Doordarshan Kendras to furnish the information regarding the total number of Casual bookings during the financial years 1980-81 to 1987-88 so as to regularise them. A true copy of this document is being filed as Annexure No.5 to this application.

(12) That a number of juniors to the Applicant, who have been appointed in the manner as the Applicant was appointed, have been regularised in service - two of them are Shri Ram Singh and Shri Charu Chandra Joshi. It is important to mention here that the father of Shri Charu Chandra Joshi is Head Clerk in the department.

(13) That it is pertinent to mention here that the Applicant was also given artificial break in service, with the sole intention not to regularise him in the service, while his ~~xx~~ juniors, mentioned above, have been regularised.

(14) That the D.A. for the last assignment as well as of some other period has not yet been paid to the Applicant, which clearly shows the malafide intentions of the Respondents.

(15) That the Applicant was required to sign in the same duty register in which other regular Lightening Assistants also put their signature.

(Handwritten Mark)

A.M.

(16) **X** That as per Standing Orders of the department only the empanelled persons should be assigned work alternatively. A true copy of this document is being filed as Annexure No.6 to this application.

(17) That according to contract, whenever any programme is telecast, the name and designation of the employees, involved in the shooting of that particular programme, are to be shown in screen. The name of the applicant was also shown many time, which makes it clear that the applicant was also a member of that unit which did the shooting of that programme.

(18) That the action of the Respondents is to oust the applicant from the service and to give room to persons of their liking on the basis of their pick and choose policy. The intention of the Respondents is to give appointment to new incumbents of their own choice so that they may gain experience and may get their appointment on regular basis.

(19) That the applicant is clearly entitled to be appointed on regular basis and not on contract basis, and treating him still on contract basis is against the statutes.

*Ans. Note*  
(20) That the action of the Respondents of regularising the juniors, without considering the case of the case of a senior person - applicant in the instant case -

is against the provisions of Articles 14 and 16 of the Constitution of India.

(21) That the action of the Respondents of discontinuing the services of the Applicant is also illegal and arbitrary, particularly when the Applicant has become overage for appointment in other Government departments also and taking into account that the Applicant has been working on casual basis in Doordarshan Kendra, Lucknow, to entire satisfaction of all concerned.

(22) That the action of the opposite parties/ Respondents in the case of the Applicant, is clearly cut illegal labour practice.

(23) That the Respondents ~~were~~ also violated the provisions of Section 2 (ra) and fifth Schedule item No.1 ~~xxx~~ (10) of the Industrial Disputes Act, 1947, as the Doordarshan has been held as an Industry.

(24) That the order, contained in Annexure No.2, is arbitrary and malafide and the same would be punitive in nature and would also tantamount to retrenchment of services of the Applicant.

#### G R O U N D S

- (Abul Fer)*
- I. Because the order dated 6.7.1989, contained in Annexure No.2, is against the provisions of Industrial Disputes Act and it would ~~not~~ give re-employment to the Applicant as he is overage

and as such hits the provisions of Section 25-H of the Industrial Disputes Act.

- II. Because the Annexure No. 2 would bring inaction which would be punitive in nature and would also be ~~retrenchment~~ in case it is made applicable.
- III. Because the action of the Respondents is violative of Articles 14, 16 and 21 of the Constitution of India.
- IV. Because the action of the Respondents is against the Section 2 (ra) of the Industrial Disputes Act and is also unfair legal practice.
- V. Because the Respondents have put artificial break in service of the Applicant which is against the provisions of Industrial Disputes Act.
- VI. Because the action of the Respondents of appointing persons by adopting pick and choose policy is illegal and arbitrary.
- VII. Because the action of the Respondents are clearly discriminatory and is also abuse of power.
- VIII. Because the Applicant is entitled to be treated as a regular employee as he completed more than 240 days in service, ignoring the artificial break given by the Respondents.



## 7. Reliefs sought :

In view of the above, the Applicant prays for the following reliefs :

- (a) This Hon'ble Tribunal may be pleased to quash the order dated 6.7.1989, contained in Annexure No.2.
- (b) The Respondents may be directed to regularise the Applicant in service.
- (c) The Respondents may be further directed to pay all the held up dues of the Applicant to him.
- (d) Cost of this Application may be allowed in favour of the Applicant.

## 8. Interim relief/order prayed :

Pending final decision on the application, the Applicant seeks issue of the following interim order :-

This Hon'ble Tribunal may be pleased to stay the operation of the impugned order dated 6.7.1989, contained in Annexure No.2.

9. Details of remedies exhausted :

It may be stated here that there is no remedy that can be availed against the Annexure No.2.

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10. Matter not pending with any other court, etc.

The Applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

11. Particulars of Bank Draft/Postal Order in respect of Application fee :

1. Name of the Bank on which drawn :

2. Demand Draft No. :

OR

1. Number of Postal Order (s) :

2. Name of the issuing Post Office :

G.P.O. Lucknow

3. Date of issue of Postal Order(s) :

7-10-89

4. Post Office at which payable :

G.P.O. Aligarh

12. Details of index .

An index, in duplicate, containing the details of the documents to be relied upon is enclosed.

13. List of enclosures :

- Hawley*
- (i) Chart showing number of days worked.
  - (ii) Impugned order dated 6.7.1989.
  - (iii) XXX Order dated 3.6.1989
  - (iv) Direction issued by the Directorate General for regularising the casual employees.

- (v) Office Memorandum from the Directorate General.  
(vi) Standing Orders of the department.

In verification :

I, Ashok Kumar Gupta, aged about 30 years, son of late Pyare Lal Gupta, working as Lightening Assistant, on casual basis, resident of House No. 512/384, 4th Lane, Nishatganj, Lucknow, do hereby verify that the contents from 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Place: Lucknow,

Date : 15/11/89

Signature of the Applicant

To

The Registrar,  
Central Administrative Tribunal,  
Allahabad (Lucknow Bench ),  
Lucknow.

*Ashok Gupta*

21st October CAT

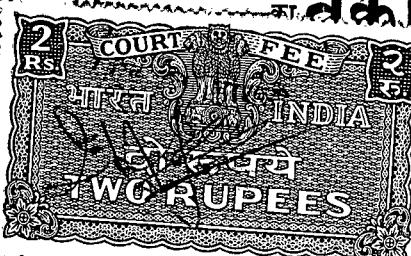
ब अदालत श्रीमान

[वादी] अपीलान्ट

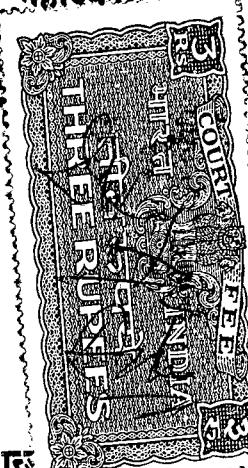
प्रतिवादी [रेस्पान्डेन्ट]

श्री

तकालतन



महोदय



Adhok Kumar Gupta

Union of India & M. H. N. A. — प्रतिवादी (रेस्पान्डेन्ट)

मुकदमा नं०

सन्

पेशी की ता०

१६

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अपर लिखे मुकदमा में अपनी ओर से थी

J. K. Faruq Ad.  
A. K. Shukla Ad.

वकील

J. A. Siddiqui Ad.

महोदय  
एडवोकेट

बालान्त  
नाम  
मुकदमा नं० नाम  
फरीदन

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रूपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रूपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या एच नियुक्त करें—वकील महोदय द्वारा को गई वह सब कार्बवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरीकार को भेजता रहूँगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह अलालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

हस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

15

महीना

सन् १६ ई०

A10

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
(CIRCUIT BENCH), LUCKNOW

Application No.

2/1989

Ashok Kumar Gupta

Applicant

versus

Union of India & Anr

Respondents

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lucknow

Date 15-11-1989.

  
Advocate  
(Counsel for the Applicant)

2 Atto Haibat CAT, Lucknow AIA  
 A.K. Complete Applican  
 Union of India Respective

(13)

Annexure N 1

1985 से 1989 तक किये गये कार्य के कुछ दिनों का विवरण  
 उपलब्ध रिकार्ड के अनुसार

क्रमांक संख्या	दिनांक से दिनांक तक	दिनों का योग	भुगतान
0		2	3
1-	21-5-85 से 22-5-85 तक	2	71-00
2-	30-5-85 से 30-5-85 1-6-85 से 2-6-85 5-6-85 से 5-6-85 तक	4	142-00
3-	7-6-86 से 16-6-86 तक	10	392-50
4-	15-7-86 से 17-7-86 तक	3	117-75
5-	5-8-86 से 14-8-86 तक	10	370-00
6-	8-9-86 से 17-9-86 तक	10	416-30
7-	5-10-86 से 14-10-86	10	472-40
8-	5-12-86 से 9-12-86 तक	5	264-25
9-	4-1-87 से 8-1-87 तक	5	196-25
10-	9-1-87 से 13-1-87 तक	5	213-25
11-	30-1-87 से 31-1-87 तक	2	112-50
12-	4-2-87 से 13-2-87 तक	10	392-50
13-	12-3-87 से 21-3-87 तक	10	392-50
14-	1-4-87 से 10-4-87 तक	10	392-50
15-	1-5-87 से 10-5-87 तक	10	392-50
16-	21-6-87 से 30-6-87 तक	10	700-00
17-	10-7-87 से 13-7-87 तक	4	280-00
18-	13-7-87 से 22-7-87 तक	10	750-00
19-	14-8-87 से 23-8-87 तक	10	700-00
20-	3-9-87 से 12-9-87 तक	10	700-00
21-	21-10-87 से 30-10-87 तक	10	700-00
22-	21-1-87 से 30-1-87 तक	10	700-00

Three City Allocated

700-00, 700-00, 700-00  
 Advocate, Advocate, Advocate  
 700-00, 700-00, 700-00

0	1	2	3
23-	11-1-2-87 से 15-12-87 तक	5	350-00
24-	25-12-87 से 30-1-2-87 तक	4	450-00
25-	14-1-88 से 23-1-88 तक	10	700-00
26-	13-2-88 से 22-2-88 तक	10	700-00
27-	10-3-88 से 19-3-88 तक	10	700-00
28-	5-4-88 से 14-4-88 तक	10	700-00
29-	5-5-88 से 14-5-88 तक	10	700-00
30-	21-6-88 से 30-6-88 तक	10	700-00
31-	11-7-88 से 20-7-88 तक	10	700-00
32-	24-9-88 से 30-9-88 तक	7	490-00
33-	1-1-88 से 10-1-88 तक	10	700-00
34-	21-12-88 से 30-12-88 तक	10	700-00
35-	21-1-89 से 30-1-89 तक	10	700-00
36-	5-2-89 से 14-2-89 तक	10	700-00
37-	6-3-89 से 15-3-89 तक	10	700-00

योग -

308

Principy Alterred

I.

Qui  
Advoc. LL. B.  
Court  
9, Abiduzziz Road,  
LUCKNOW.

Abiduzziz

in the Hague ~~Postage~~ ~~Cost~~ & AT Letter (2) ②  
A.K. Gubbi ~~→~~ ~~Amritar~~ ②  
Union of India ~~→~~ ~~Personel~~ (15) A2

## Annexure 2

भारत सरकार  
दूरदर्शन केन्द्र: लखनऊ

दिनांक: 6.7.89

पत्रांक: डीटीसोएल/3/89

### कार्यक्रम आदेश

कार्यक्रम अनुभाग में कार्य अनुबन्धन (केशुअल बुकिंग) संबंधी 3 जून, 1989 के समर्थक आदेश के तन्दर्भ में तत्काल प्रभाव से निम्न नियमों का भी अनुपालन किया जायेगा।

१। किसी भी पिछले पैनल में सम्मिलित आकस्मिक अनुबन्ध पर अनुबन्धित किये जाने वाले, व्यक्ति को भविष्य में अनुबन्धित नहीं किया जायेगा।

२। कोई अनुबन्ध पर अनुबन्धित किये जाने वाले व्यक्ति अब किसी एक प्रस्तुतकर्ता कार्यक्रम-निष्पादक अथवा कार्यक्रम अनुभाग के साथ ही अनुबन्धित रहेंगे और संबद्ध कार्यक्रम अधिकारी उनके अनुबन्धन के लिए पूर्णतया उत्तरदायी होंगे। इस प्रकार एक अनुभाग में अनुबंधित किया गया व्यक्ति दूसरे अनुभाग में किसी भी हालत में अनुबंधित नहीं किया जा सकता।

एक बार पुनः सभी कार्यक्रम अधिकारियों का ध्यान इस ओर दिलाया जा रहा है कि वे आकस्मिक अनुबन्धन संबंधी 3 जून, 1989 के समर्थक आदेश और नवीनीतम आदेशों का कड़ाई से अनुपालन करेंगे और इसमें किसी भी प्रकार की लापरवाही के लिए वे स्वयं उत्तरदायी होंगे।

1/2/1989  
विलापत जाफरी  
निदेशक

उपनिदेशक/धीरियो/निष्पादक केन्द्र/निदेश/प्रस्तुतकर्ता ग्रेड-1/सभी प्रस्तुतकर्ता/कार्यक्रम निष्पादक/प्रशासनिक अधिकारी/लेखाकार

(Memph)

From: *Amritar*

bad,

A.K. Gupta —————— Applican ⑯

Union of India. —————— Respondent  
& OrsAnnexure 3भारत सरकार  
दरबारी कानून विभाग

पर्याक: डीटोसीएल 0-3/89

दिनांक: 3 जून 1989

कार्यालय भारत

कार्यालय अनुभाग में कार्यालय पर शुकेन्द्र बुकिंग्हू अनुबंधन संबंधी इस कार्यालय के पिछले सभी आदेशों को निरस्त कर महानिदेशालय में हृषी वार्ता के अनुसार निम्नवत नियमों का अनुपालन किया जायेगा:—

1. अनुचरणकरा एवं योग्यता के आधार पर शुकेन्द्र निदेशक के अधिकारों को द्वायान में रखते हुए कार्य अनुबंधन पर अनुबंधन किया जायेगा।
2. अनुबंधित द्वायान के सभी में उत्की वैधिक योग्यताएँ, कार्य संबंधी योग्यताएँ और अनुभवों के आधार पर अनुबंधित करने वाले अनुभाग प्रमुख/अधिकारी का यह दायित्व होगा कि वह सुनिश्चित करे कि अनुबंधित व्यक्ति अनुबंधन के सर्वथा योग्य है।
3. अनुबंध करने वाले अनुभाग प्रमुख/अधिकारी अनुबंधित किये जाने वाले व्यक्ति का प्रार्थना पत्र, प्रमाण पत्र तथा अन्य तंत्र विवरण प्राप्त करेंगे और उपने अनुभाग में ह्वस प्रकार के अनुबंधित व्यक्तियों का लेखा-खोला तथा अनुबंधन संबंधी विवरण ह्वस प्रकार रखेंगे तथा ग्राहकता/तत्काल आश्रणकरा पड़ने पर समर्त विवरण प्रस्तुत करेंगे।
4. अनुबंधन करने वाले अनुभाग/अधिकारी यह भी सुनिश्चित करेंगे कि एक ही व्यक्ति का अनुबंध बार-बार अथवा कम अन्तराल पर न हो।
5. ह्वस प्रकार अनुबंधित व्यक्तियों का ह्वस लॉग बुक, क्यूशोट इत्यादि विवरणों में तथा स्क्रीन पर नहीं दिया जायेगा।
6. अनुबंध करने वाले अनुभाग प्रमुखों/अधिकारियों का यह दायित्व होगा कि वे अनुबंधन से पूर्व अनुबंधन-प्रस्ताव अनुमोदित करवा में और यथा समय समाप्तान सुनिश्चित करें।

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2. The Hague C.A.T. ~~Under~~  
A.K. Gupta ~~Applicant~~ ~~Respondent~~ A23  
Union of India ~~Applicant~~ ~~Respondent~~ ~~67~~  
X-20 ~~Applicant~~ ~~Respondent~~ ~~67~~

Annexure 4 MOST IMMEDIATE

GOVERNMENT OF INDIA  
DIRECTORATE GENERAL, DOORDARSHAN  
DOORDARSHAN BHAWAN, MARDI HOUSE  
NEW DELHI-110 001

Dated: 9.3.1989

NO: 2(9)/87-SI

OFFICE OF THE DIRECTOR

Subject:- Engagement of Casual Artists on assignment  
basis in Doordarshan.

With a view to assess the total strength of casual Artists on assignment basis being engaged and were on rolls on or before 31st March, 1980 and had some bookings during the period from 1.1.1988 to 31.3.1988, or still continuing at various Doordarshan Kendras it has been decided to collect the information in the Directorate. All Doordarshan Kendras are accordingly requested to send above information in respect of all such casuals in the prescribed proforma enclosed herewith. While furnishing information, the total number of casual bookings during the financial years 1980-81 to 1987-88 may also please be given separately for each financial year. Requisite information in the proforma may be sent so as to reach the Directorate latest by 31st March 1989.

Sd/-  
( P.S.RANGA )  
Dy. Director of Admin.

Encl: As above.

Attn: *[Signature]*

Attested in my City

J.  
Associate M.A. LL.B.  
SAROJINI NAGAR  
NEW DELHI-110 009  
1234567890



निर्धारित आधार पर बाहरी लोगों के लगाया जाना

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4.6.1 कार्यक्रम निर्माण कर्मचारियों के अवकाश प्रशिक्षण या प्रतिनियुक्ति पर जाने के परिणाम स्वरूप हुई रिक्तियों या स्वीकृत संख्या के रियत पदों पर दूरदर्शन के लोगों को लगाना पड़ राकता है। निर्धारण के आधार पर कार्यक्रम की तात्कालिक आवश्यकता को पूरा करने के लिए इस प्रकार बाहरी लोगों को अत्यन्त अपवादात्मक स्थिति में लगाया जाना चाहिए।

4.6.2 निर्धारित आधार पर कार्य पर लगाने के लिए प्रत्येक केन्द्र को विभिन्न श्रेणियों के लिए उपयुक्त व्यक्तियों का एक पैनल तैयार करना चाहिए और आवश्यकता पड़ने पर इस पैनल के लोगों को वारी-वारी से लगाया जाना चाहिए।

4.6.3 पैनल तैयार करने के लिए खाली पट के लिए विहित आयु सीमा और शैक्षिक योग्यता वाले लोगों से समाचार पत्र या दूरदर्शन आदि में विज्ञापन देकर आवेदन पत्र आमंत्रित करने चाहिए। चयन रामित में उपनिदेशक (कार्यक्रम) और उपनिदेशक (प्रशासन) (या उनकी अनुपस्थिति में प्रशासनिक अधिकारी) द्वारा उम्मीदवारों का चयन किया जाना चाहिए। आवेदन पत्रों पर विचार करते हुए उन लोगों पर भी विचार किया जाना चाहिए जो पहले के पैनल में गमित्ति रहे हों।

4.6.4 चयन प्रक्रिया में गोक्षाल्कार के गोथ-माथ जहां आवश्यक हो धर्वन तथा कैमरा परीक्षण भी किया जाना चाहिए।

4.6.5 चयन रामित द्वारा प्रत्येक दिन लगाये जा सकने वाले अनुग्रानित लोगों से चौगुना लोगों का पैनल तैयार किया जाना चाहिए।

4.6.6. पैनल पर रखे गए लोगों को वारी-वारी से नैमित्तिक निर्धारण के आधार पर एक महीने में 10 दिन से अधिक नहीं लगाया जाना चाहिए।

4.6.7 निर्धारण के आधार पर लोगों को रखते समय उन्हें लिखित रूप में यह स्पष्ट कर दिया जाना चाहिए कि इस प्रकार उन्हें काम पर रखे जाने से उन्हें दूरदर्शन में नियमित होने या समाविष्ट होने का कोई अधिकार नहीं मिल जाता। यह बात प्रेस या दूरदर्शन के द्वारा आवेदन पत्र आमंत्रित करते समय स्पष्ट कर देनी चाहिए।

4.6.8. जो लोग अक्सर काम पर लगाए जाते हैं उनसे आरम्भिक नियुक्ति के समय दो आश्वासन प्रमाण-पत्र ले लिए जाने चाहिए। केन्द्र निदेशक को यदि किसी कलाकार की सत्यानिष्ठा पर जग भी मंदेह हो तो उसे तब तक नहीं लगाया जाना चाहिए जब तक कि उसके बारे में सत्यापन रिपोर्ट न प्राप्त हो जाए।

(श्रधिकृत : दूरदर्शन महानिदेशालय जापन सं. 1/2/85-प्रा-1 दिनांक 11.1.85 और 13.5.85)

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 Advocate : L.L.B.

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